Sr. No. 01 Through video Conference

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-CM-81-A/2020 EMG-CM(M) No. 66-A/2020 EMG-CM-82-A/2020

Tyndale Biscoe & Mallinson Society and others

.... Petitioner/Applicant(s)

Through:- Mr. Sunil Sethi, Sr. Advocate with Mr. Tahir Majid Shamshi, Advocate & Mr. Parimoksh Seth, Advocate

(through Video Conference)

V/s

Gousia Asad

.....Respondent/Non-applicant(s)

Coram: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

EMG-CM-81-A/2020

Applicants seek extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application same is allowed. Applicants are directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.**

EMG-CM(M) No. 66-A/2020 EMG-CM-82-A/2020

Notice to the respondent, via e-mail. **Dasti** service is also permitted.

List on 15.07.2020.

Meanwhile, subject to objections and till next date of hearing before the Bench, impugned order dated 17.03.2020 passed in Civil Suit titled, 'Gousia Asad V. Tyndale Biscoe & Mallinson Society and others' shall stay.

(Sindhu Sharma) Judge

SRINAGAR 02.06.2020 SUNIL-II